

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †4816  
TO BE ANSWERED ON 23.07.2019**

**ACT FOR SENIOR CITIZENS**

**†4816. SHRI HANUMAN BENIWAL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether any Act/Legislation of the Government to ensure livelihood for the senior citizens is in force at present;
- (b) if so, the details thereof;
- (c) whether the Government has sought compliance report of the said Act from the States; and
- (d) if so, the details of the said reports received from Rajasthan during the last three years?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)**

(a) & (b): This Department has enacted 'The Maintenance and Welfare of Parents and Senior Citizens Act, 2007' which has provisions for welfare of parents and senior citizens including monthly maintenance allowance from children or relatives, as the case may be, for leading a life of dignity.

(c) & (d): Yes, Sir. Report for the last three years as furnished by Government of Rajasthan, is placed at **Annexure**.

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**ANNEXURE**

**Annexure referred to part (d) in reply of Lok Sabha Unstarred Question No. 4816 for 23.07.2019 - reg**

**Maintenance and Welfare of Parents and Senior Citizens Act,2007**

Name of the state/UT% Rajasthan

Annual Reoprt for the Year: 2015-16, 2016-17 & 2017-18

Chapter II of the Act: **Maintenance of Parents and Senior Citizens**

* S.N.	Section 4 to 18	Remarks
(i)	Number of Districts :	33
(ii)	Number of Sub&Divisions :	293
(iii)	Number of Maintenance Tribunals constituted at Sub-Divisional level under Section 7. Kindly provide contact details of such Tribunals	293
(iv)	Number of Appellate Tribunals constituted at District level under Section 15. Kindly provide contact details of such Tribunals	33
(v)	Number of maintenance officers appointed under Section 18. Kindly provide the level of the Officers appointed as maintenance officers:	34

**(1) Institution, Disposal & Pendency of claims in the Maintenance Tribunals**

Year	No. of Claims in the Tribunal during the current Year			No. of Claims Disposed-off during the current year				No. of Claims could not be disposed off by the tribunal during the current year (ie., to be carried forward to the next year)
	No. of Claims Brought Forward from the past year	No. of claims instituted during the current year	Total	Number of claims settled through conciliation officers	Number of claims awarded by the Tribunal	Number of claims rejected by the Tribunal	Total	
	<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>
2015-16	462	310	772	119	89	93	301	471
2016-17	346	495	841	91	133	71	295	546
2017-18	328	278	606	91	54	165	310	296

**(2) Institution, Disposal & Pendency of Appeals in the Appellate Tribunals**

Year	Number of Appeals in Appellate Tribunals			
	pending at the beginning	Instituted during the Year	Disposed- off during the year	pending at the end of the Year
2015-16	39	43	23	59
2016-17	45	31	39	37
2017-18	18	11	21	8

**CHAPTER III : ESTABLISHMENT OF OLDAGE HOMES**

S.N.	Section 19	Action Taken by the State Government
(1)	The State Government may establish and maintain such number of oldage homes at accessible places, as it may deem necessary, in a phased manner, being with at least one in each district to accommodate in such homes a minimum of one hundred fifty senior citizens who are indigent.	44
(i)	The State Government may, prescribe a scheme for management of oldage homes, including the standards and various types of services to be provided by them which are necessary for medical care and means of entertainment to the inhabitants of such homes	03

**CHAPTER IV OF THE ACT: Provisions for Medical Care of Senior Citizens**

S.N.	Section 20	Action Taken by the State Government
(1)	The State Government shall ensure that- (i) The Government hospitals or hospitals funded fully or partially by the Government shall provide beds for all senior citizens as far as possible:	Medical & Health department, GOR is providing various medical facilities to ensure better geriatric care such as:- i. 12 (Twelve) district hospitals have established a separate geriatric ward having a capacity of ten beds for treatment of indoor patients, while other hospital allotted separate beds for these patients, as per need. ii. Arrangement of separate Queue for senior citizen in "Outdoor Patients Department (OPD)" iii. Free medical facility is being given to all senior citizens. iv. Research activities are being done in S.N. Medical College Jodhapur & Kota Medical college. Where as in Medical college Jaipur, Bikaner & Ajmer it is under
(2)	Separate queues be arranged for senior citizens:	
(3)	Facility for treatment of chronic, terminal and degenerative diseases is expanded for senior citizens:	
(4)	Research activities for chronic elderly	

	diseases and ageing	
(5)	There are earmarked facilities for geriatric patients in every district hospital duly headed by a medical officer with experience in geriatric care	<p>process.</p> <p>v. 102 community health centres (CHC) have rehabilitation unit where geriatric clinic is organised twice a week.</p> <p>vi. Training for operate weekly geriatric clinic at primary health centre (PHC) is given to the concerned medical officers.</p> <p>vii. Plenty of publicity is being done for healthy life style for senior citizen and bed ridden &amp; supportive devices made available to them.</p>

#### CHAPTER V OF THE ACT: Protection of life and property of Senior Citizens:

S.N.	Section 21	Action Taken by the State Government
	The State Government shall take all measures to ensure that-	Government of Rajasthan is doing many publicity and awareness activities for welfare of older persons on regular basis. State has adopted various majors such as, publishing IEC materials and distributing it on district level.
(i)	The provisions of this Act are given wide publicity through public media including the television, radio and the print at regular intervals:	Social Justice Department observe 1st october as international day for older persons and organise a state level function where many distinguished older persons are honoured for their services towards society, Same is done at district level also.
(ii)	The Central Government Officers, including the police officers and the members of the judicial service are given periodic sensitization and awareness training on the issues relating to this Act:	Rajasthan Police Academy, jaipur and Sardar Patel Police University, Jodhpur organises various sensitization and training programme for police and other governmental authorities on regular basis. Rajasthan state legal services authority organises sensitization and training programme for judicial officers and other stakeholders.
(iii)	Effective coordination between the services provided by the concerned Ministries or Departments dealing with law, home affairs, health and welfare, to address the issues relating to the welfare of the senior citizens and periodical review of the same is conducted.	For effective co-ordination between concerned departments, Government of Rajasthan has constituted State and district level co-ordination committees by state rules 2010 under MWP act 2007. In pursuance of decisions taken in state level co-ordination committee Meeting held in month of August 2016, Home department Of Rajasthan has issued instruction to observe outreach programmes for welfare of senior citizen. All police station incharge are directed to prepare a list of oldage persons residing in their area and to ensure their protection & verification. Police department has also launched an application(APP) named as "senior citizen security app" to ensure safety and security of senior citizens residing in jaipur. A helpline is also established to cater the need of older persons with the help of HELP AGE INDIA. Toll free helpline number is 1800 180 1253.

**CHAPTER V OF THE ACT: Protection of life and property of Senior Citizens**

S.N.	Section 22	Action Taken by the State Government
(i)	The State Government may, confer such powers and impose such duties on a district Magistrate as may be necessary, to ensure that the provisions of this Act are properly carried out and the District Magistrate may specify the officer, subordinate to him, who shall exercise all or may of the powers, and perform allj or any of the duties, so conferred orimposed and the local limits within which such powers or duties shall be carried out by the officer as may be prescribed.	Yes
(ii)	The State Governemt shall prescribe a comprehensive action plan for providing protection of life and property of senior citizens	Copy of Circular No. F-13 (32)SS/OW/SJED/2011/72798 Dated 19-9-2011 issued in this regard is enclosed
	<b>Section-24</b>	<b>Action Taken by the State Government</b>
(i)	24.(i)Please specify the number of cases registered in the past 3 years, involving abandonment of senior citizens.	358 (interim)
(ii)	24(ii)Specify the number of such cases solved and punishment awarded.	50
	<b>Section</b>	<b>Action Taken by the State Government</b>
	24 Whoever, having the care or protection fo senior citizen leves, such Senior citizen in any place with the intention of wholly abandoning such senior citizen, shall be punishable with imprisonment of either description for a term which may extend to three months or fine which may extend to five thousand rupees or with both.	-

**CHAPTER VII OF THE ACT: Miscellaneous**

Section 29	Action Taken by the State Government
If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette make such provisions not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty.	Till Date no difficulties has arose arise in State of Rajasthan.
Section 32(1)	
The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.	Government of Rajasthan notified Extra- ordinary Gazette 18 June 2010 rules 2010 under Maintenance & Welfare of Parents & Senior Citizen Act, 2007

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